:: 1 :: M.A. No. 61/1379/2021 In T.A. No. 61/5717/2021

## CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

M.A. No. 61/1379/2021 In T.A. No. 61/5717/2021

This the 10th day of September, 2021



Zakir Hussain

Zakii Hassaii		
(Advocate:- Mr. Dheeraj Sharma)  1. State of J&K and Ors	Versus	Applicant
(Advocate: Mr. Amit Gupta, learned	A.A.G.)	Respondents
	ORDER [ORAL]	
(Delivered by Hon'ble Mr. Rakesh		<u> Iember-J)</u>

M.A. No. 61/1379/2021 has been moved seeking transfer of this matter back to Hon'ble High Court at Jammu and Kashmir at Jammu as this Tribunal does not have the jurisdiction to adjudicate the matter because the matter pertains to Rehbar-e-Khel (R.e.K).

- 2. Heard Mr. Dheeraj Sharma, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the M.A.
- 3. Rehbar-e-Khel is not a civil post and this Tribunal does not have the jurisdiction to hear the matter. Accordingly, the M.A. is allowed. The Registry is directed to send back the file to Hon'ble High Court of Jammu and Kashmir at Jammu.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

Arun